## **PROCEEDINGS**

### **OF THE**

# LEGISLATIVE COUNCIL OF INDIA

Vol. I (1854 - 1855) Moved by the same that the above Bill be referred to a Select Committee consisting of Mr. Grant, Mr. Allen, and the Mover.

Agreed to.

SIR LAWRENCE PEEL moved that the Petition from certain imprisoned debtors at Bombay, this day presented, be referred to the Select Committee on the Bill "to amend the Law of arrest on mesne process in Civil Actions in the Supreme Courts and to provide for the subsistence of destitute prisoners under civil process of the said Courts."

Agreed to.

The Council adjourned.

Saturday, October 14, 1854.

#### PRESENT:

The Most Noble the Governor General, President.

Hon. Sir Lawrence Peel,
Hon. J. A. Dorin,
Hon. Major Genl. Low,
Hon. J. P. Grant,
Hon. Sir James Colvile,
C. Allen, Esq.,

THE CLERK reported a communication from the Secretary to the Government of India in the Home Department, forwarding an extract of a Despatch from the Honorable the Court of Directors relating to Zemindary Dawks.

Also a communication from the Secretary to the Government of the North-Western Provinces, requesting to be furnished with a copy of the project of Law for amending Clauses 4 and 5 Section X Regulation XX of 1817 of the Bengal Code regarding Zemindary Dawks.

MR. MILLS gave notice, for Saturday next, of the second reading of the Bill " for incorporating for a further period, and for giving further powers to the Assam Company."

MR. MILLS presented the Report of the Select Committee on the Bill "for discontinuing the practice of issuing warrants for the payment of Bills of Exchange,"

MR. MILLS moved the first reading of a Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act No. X of 1852."

Bill read a first time accordingly.

The Council then, on Mr. Grant's motion, resolved itself into a Committee for the purpose of considering proposed amendments of Standing Orders Nos. LXXIII and LXXIV concerning the settlement of Bills in Committees of the whole Council.

The proposed amendments were agreed to, and the Orders as settled, were certified by the

CHAIRMAN; whereupon the Council resumed its sitting.

Mr. GRANT moved suspension of Standing Order No. CXII relating to the order of business, to enable the Council to receive forthwith the report on the Standing Orders.

SIR JAMES COLVILE seconded the motion.

Motion carried, and Orders reported accordingly.

The Orders as reported, were then adopted, on the motion of Mr. GRANT.

The Council resolved itself, on Mr. ELIOTT'S motion, into a Committee on the Bill "for the suppression of outrages in the district of Malabar," as amended by the Select Committee.

Two amendments were agreed to in Section VII, and the Bill, as settled, was certified by the CHAIRMAN; whereupon the Council resumed its sitting.

The Council then, on Mr. ELIOTT'S motion, resolved itself into a Committee on the Bill "to prohibit the possession of certain offensive weapons in Malabar," as amended by the Select Committee.

The Bill was passed without any amendments, and certified by the CHAIRMAN; whereupon the Council resumed its sitting, and the CHAIRMAN reported the above two Bills to the Council.

MR. ALLEN moved that the Clerk be instructed to send the Secretary to the Government of the North-Western Provinces a copy of the project of Law regarding Zemindary Dawks, as desired in his letter reported this day.

Agreed to.

MR. ELIOTT gave notice, for Saturday next, of the third reading and passing of the two Bills settled in Committee this day.

MR. MILLS gave notice that he would, on the same day, move for a Committee of the whole Council on the Bill "for discontinuing the practice of issuing warrants for the payment of money from the Treasuries of the Collectors."

The Council adjourned.

Saturday, October 21, 1854.

### PRESENT:

The Most Noble the Governor General, President.

Hon. Sir Lawrence Peel,
Hon. J. A. Dorin,
Hon. Major Gegl. Low,
Hon. J. P. Grant,
C. Allon, Esq., and
C. Allon, Esq.

THE CLERK reported a communication from the Chief Secretary to the Government